

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF **SUPREME (INDIA) IMPEX LIMITED**

Sr.No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	Supreme (India) Impex Limited
2.	Date of incorporation of Corporate Debtor	02/08/1995
3.	Authority under which Corporate Debtor is incorporated / registered	RoC-Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	L51100GJ1995PLC026968
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Plot No.823/2, Road No.8 GIDC, Sachin Surat GJ 394230 IN
6.	Date of closure of Insolvency Resolution Process	08/01/2021
7.	Liquidation commencement date of Corporate Debtor	NCLT order dated 05/04/2021 (Published on NCLT website on 12/04/2021).
8.	Name and registration number of the insolvency professional acting as Liquidator	Mr. Vikas Prakash Gupta IBBI/IPA-001/IP -P00501/2017-18/10889
9.	Address and e-mail of the liquidator, as registered with the Board	Address: G-19, Shreewardhan Complex, Mezzanine Floor, Besides Landmark Building, Ramdaspath, Wardha Road, Nagpur, Maharashtra, 440010 Email: vikas.gupta@bngca.com
10.	Address and e-mail to be used for correspondence with the Liquidator	Address: G-19, Shreewardhan Complex, Mezzanine Floor, Besides Landmark Building, Ramdaspath, Wardha Road, Nagpur, Maharashtra, 440010 Email: liquidator.supremeindia@gmail.com , liqoffice.supremeindia@gmail.com
11.	Last date for submission of claims	12/05/2021



Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of Liquidation of the Supreme (India) Impex Limited on 05/04/2021 (Order published on 12/04/2021).

The stakeholders of Supreme (India) Impex Limited are hereby called upon to submit their claims with proof on or before 12/05/2021, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date: 14/04/2021

Place: Nagpur



A handwritten signature in black ink, appearing to read "Vikas Prakash Gupta".

Vikas Prakash Gupta

Liquidator

IBBI/IPA-001/IP-P00501/2017-18/10889